

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 36

MA 865/2019 IN CP 465/2019

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **05.07.2024**

NAME OF THE PARTIES: **UNION OF INDIA (SFIO) V/s INDIAN BULLION
MARKET ASSOCIATES**

Section 272(1)- 271(C)243 of the Companies Act, 2013

ORDER

Adv. Melvyn Fernandes a/w Adv. Ibrahim Shaikh Saurabhsai Ganesh i/b Vaish Associates for the Respondent in CP & Applicant in MA 865 of 2019 present. Adv. Ashish Mehta a/w Adv Himanshu P. Singh for Petitioner in CP 465/2019 present through VC.

MA 865/2019

The Union is directed to place on record the amended copy of the petition which is not available in the Courts record.

Ld. Counsel for Respondent is directed to write finally to the Union if any further documents can be provided by them, as sought by them. It may be noted the matter shall be heard on the next date finally and no adjournment shall be allowed on this ground. List this matter on Board on **02.08.2024**.

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**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Rehan Shaikh

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**JUSTICE V.G. BISHT
MEMBER (JUDICIAL)**